

(a) whether the patients in all Government Hospitals in Delhi have to purchase medicines from the market;

(b) if so, whether Government have discontinued supplying medicines to patients free of cost;

(c) if so, the reasons therefor;

(d) if not, whether Government propose to get the matter enquired into; and

(e) the steps likely to be taken by Government to supply medicines free of cost to the patients?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) to (e). In the Government Hospitals in Delhi, Indoor patients in General Ward as well as out-door patients, are supplied medicines free of cost as per approved list of medicine.

Recovery of E.P.F. Arrears

438. SHRIMATI CHENNUPATI VIDYA: Will the Minister of LABOUR be pleased to state:

(a) the progress made by the "recovery machinery" appointed to expeditiously realise Employees Provident Fund arrears from defaulting employers so far;

(b) whether this machinery would be of permanent nature;

(c) whether this machinery will also look into the other grievances like delayed payment of E.P.F. and loan etc. to employees; and

(d) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) The Recovery Machinery of the E.P.F.

Organisation has started functioning with effect from 1st July, 1990. It is, therefore, too early to assess the progress of work done by it.

(b) Yes, Sir.

(c) No, Sir.

(d) Does not arise.

Housing Target Under the Scheme, 1979

439. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the registered applicants with the D.D.A. since 1979 have suffered substantial financial loss due to the D.D.A. not meeting the housing target,

(b) if so, the details of measures taken to ensure that these registrants do not suffer any more financial loss and are provided flats at the rate prevailing in early 1990 if not in 1979 irrespective of the allotments made to them in the coming years;

(c) whether Government had targetted to allot flats to registered applicants of 1979 by 1992; and

(d) if so, the reasons for not maintaining that target and shifting the same to March, 1994?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) No, Sir.

(b) The flats are allotted from time of time on no profit no loss basis, taking into account actual prevailing construction cost, market rate of material, labour, land cost etc.

(c) No, Sir.

(d) Question does not arise.

Working of D.D.A.

440. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the replies given on 4 April, 1990 to Unstarred Question No. 3397 regarding Committee to review Working of D.D.A. and Unstarred Question No. 3427 regarding bifurcation of D.D.A. and state:

(a) whether the Committee appointed to assess the working of the D.D.A. and to bifurcate it has since studied the matter and submitted its report,

(b) if so, the details thereof; and

(c) if not, the reasons for delay and the steps being taken to expedite the same?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). The Committee appointed to assess the working of the DDA was headed by a non-official member of the DDA who was an elected representative of the Municipal Corporation of Delhi (MCD). On the supersession of the MCD, he ceased to be a member of the DDA. The LG, Delhi, gave extension to this Committee under the Chairmanship of the same non-official member. The Committee appointed to assess the working of the DDA has not yet given its report.

No decision has been taken to trifurcate

DDA.

Out of Turn Allotment of D.D.A. Flats

441. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on 18 April, 1990 to Unstarred Question No. 5386 regarding out of turn allotment of D.D.A. Flats and state:

(a) the full particulars of 167 cases who were allotted flats out of turn together with the precise ground of making such allotment in each case;

(b) the number of requests received duly supported by the M.Ps for out of turn allotment of D.D.A. Flats on hardship basis during the last six months; and

(c) how many of these requests were entertained, with details and reasons for not considering the remaining ones?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) The full details of these 167 cases are given in the Statement below.

(b) 197.

(c) 4 cases have been approved for allotments. 29 cases rejected and in the remaining 164 cases required formalities have not been completed by the applicants.